

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

27. IA 401/2022  
IA 399/2022  
In  
C.P. (IB)/1056(MB)2020

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Axis Bank Limited  
VS  
Talwalkars Better Value Fitness Limited

SECTION 66, 45 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Yashish Chandra a/w Mr. Ramakant Rai, Mr. Ravin Kapur, and Mr. Shivam Sharan, Ld. Counsel for the Applicant/Liquidator present. Mr. Vinayak H. Narichania i/b Vibha Jurisconsult Co. for Resp No. 10 in IA 401/2022. Mr. Megh Soni Ld. Counsel for Respondent Nos. 3,6,7,8,9,13

**IA 401/2022**

2. Ld. Counsel for the Applicant submits that some of the Respondents have replied so far. Remaining respondents are granted final opportunity to file reply within two weeks after duly serving the copy to the other side. In the meanwhile, the Applicant may file rejoinder within 2 weeks upon receipt of reply after duly serving the copy to the other side.

3. Heard. **Reserved for orders.**

**IA 399/2022**

Ld. Counsel for the Applicant submits that none of the Respondents have filed reply so far. Respondents are granted final opportunity to file reply within two weeks after duly serving the copy to the other side. In the meanwhile, the Applicant may file rejoinder within 2 weeks upon receipt of reply after duly serving the copy to the other side.

List this matter on **10.07.2023**.

**Sd/-**

**PRABHAT KUMAR**  
**Member (Technical)**

/NP/

**Sd/-**

**KISHORE VEMULAPALLI**  
**Member (Judicial)**